

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.32/(MAH)/2015
CA No. 135/2015

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.11.2016

NAME OF THE PARTIES: Mr. Suyash Traders
V/s.
M/s. Maneklal Enterprises Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 58, 59, 397/398 of the Companies Act
1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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For Petitioners

Mr. Farhan Dubhash Counsel

Mr. Anesh Sequeira Counsel

Mr. Vasim A. Shaikh Advocate

i/b Brahm Mehta & Mithi & Co



For Resp No 2

Ms. V Advani

i/b U Advani

Law Charter

for Resp No 2.

18/11/2016

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ORDER

C.A. No. 135/2015 in C.P. No. 32/58, 59, 397, 398/CLB/MB/MAH/2015

1. Ld. Representatives of both the sides are present.
2. A Reply in respect of C.A. 135/2015 is to be filed by the other side.
3. It has also been stated that there is some settlement is in progress.
4. Directions mentioned in the Order dated 3rd October, 2016 in respect of continuation of CLB Order dated 16th April. 2015 shall remain as it is, unaltered, till the next date of hearing.
5. Next date of hearing is fixed for **22nd December, 2016**. Duly communicated to both the sides in Court.

Dated: 18.11.2016

sd/-
Shri M.K. Shrawat
Member (Judicial)